NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1391/(MAH)/2017 CA No.

CORAM:

Present:

SHRI M.K. SHRAWAT MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.10.2017

NAME OF THE PARTIES:

Lease Plan India Pvt.Ltd.

V/s.

Samira Habitats (India) Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURE ABHISHEK MOKE CALVOCATE MOLLY.

VIKRANT ZUNJARRAO FOR RESPONDENT 2 ilb Zunjallao & Co.

Abber Singh Ach. Anling

for the Applicant

CP No. 1391/I&BP/NCLT/MB/MAH/2017

The Counsel for the Petitioner as well as the Corporate Debtor are present.

The Counsel for the Petitioner requests for the withdrawal of the Petition with liberty and accordingly the Petition is dismissed as withdrawn with liberty in accordance with law.

Sd/-

V. NALLASENAPATHY

Member (Technical)

M.K. SHRAWAT Member (Judicial)